CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.78/99

Dated this the 18th day of January, 2000.

CORAM:

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN HON'BLE SHRI J.L.NEGI, MEMBER(A)

- 1. E.J.Thomichan,
 Eressery House, Thumboli,
 Alleppy., Mazdoor,
 U.S.K., G.E. (P), Fort Kochi.
- E.D.Krishna Pillai,
 Aikkara, Adimali P.O.,
 Mazdoor U.S.K. G..(P)., Fort Kochi.
- 3. E.K.Gopi,
 Edakkath House, Cherai P.O.,
 Mazdoor U.S.K., G.E.(P),
 Fort Kochi.
- 4. K.K.Devadathan, Kandooram Parambil House, Kumbalangi P.O., Kochi=7.,Chowkidar, G.E.(P),Fort Kochi.

(By Advocate Mr KS Madhusoodhanan

vs.

- 1. The Commander Works Engineer, Military Engineer Service, Kochi-4.
- Garrison Engineer(Project), M.E.S., Fort Cochin.
- Chief Engineer, M.E.S., Kochi-4.
- 4. Engineer-in-Chief, Military Engineer Service, New Delhi. ... Respondents

(By Advocate Mrs I.Sheela Devi, ACGSC

The Application having been heard on 18.1.2000 the Tribunal on the same day delivered the following:

ORDER

HON'BLE SHRI A.V.HARIDASAN, VICE CHAIRMAN: The prayers in this O.A. are to set aside A-6 and A-7 orders by which they were told that they are not eligible for promotion as Mates, for a declaration that the 1st and 2nd applicants are

entitled to be considered for the post of Mate Masons, 3rd applicant as Mate Electrician and 4th applicant as Pump House Operator respectively in accordance with their seniority, as and when vacancies would arise.

- 2. Though the respondents have filed a detailed reply statement opposing the grant of relief as prayed for in the O.A., the respondents have today filed an M.A.87/2000 in which they have stated that on a reconsideration of the issue, the applicants have been treated to have become eligible for promotion after granting relaxation, that applicants 1 to 3 have already been promoted as Mates and that the applicant No.4 would also be promoted so, as and when vacancy would arise. The respondents have also produced a copy of the order dated 8.10.99 promoting applicants 1 to 3.
- 3. Taking note of the statement made in the M.A. and the fact that applicants 1 to 3 have already been promoted, learned counsel on either side stated that the application may now be disposed of directing the respondents to consider 4th applicant for promotion as Mate as and when vacancy arise.



4. In the light of the above submissions and in the light of the development as stated above, the application is disposed of taking note of the fact that applicants 1 to 3 have already been promoted and directing the respondents to consider the 4th applicant for promotion as Mate, as and when a vacancy would arise. No costs.

(J.L.NEGI)
MEMBER(A)

(A.V.HARIDASÁN) VICE CHAIRMAN

/trs/

List of Annexures referred to in the Order:

- 1. A-6: Order dated 26.12.98 of the 2nd respondent.
- 2. A-7: True copy of the Order No.13554/3985/EINB dated 18.11.98 of the 1st respondent.